

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1518
ANSWERED ON:30.11.2011
CRITICAL REVIEW OF RTI ACT
Sudhakaran Shri K.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government proposes to have a critical re-look/review of the Right to Information Act, 2005 in the wake of deluge of vexatious applications and the Act's prosperity to impede free discussions within the Government calling for a change in the exemption clauses;

(b) if so, the details thereof;

(c) whether there is a demand from civil society activists to safeguard the Act by upgrading the status of the Central Information Commission to a Constitutional Authority along the lines of Central Election Commission and the Comptroller and Auditor General; and

(d) if so, the Government's stand on the said demand?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office
(SHRI V. NARAYANASAMY)

(a) : No proposal to amend the RTI Act, 2005 is under consideration of the Government.

(b) : Does not arise.

(c) : No such proposal has been received from civil society activists.

(d) : Does not arise.